



## LEGISLATIVE ASSEMBLY OF GOA

# The Goa Registration of Tourist Trade (Amendment) Bill, 1988

(Bill No. 13 of 1988)

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(As passed by the Legislative Assembly of Goa  
on the 21st day of March, 1988)

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GOA LEGISLATURE DEPARTMENT  
ASSEMBLY HALL, PANAJI  
MARCH, 1988

# The Goa Registration of Tourist Trade (Amendment) Bill, 1988

(Bill No. 13 of 1988)

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BILL

*further to amend the Goa, Daman and Diu Registration of Tourist Trade Act, 1982.*

Be it enacted by the Legislative Assembly of Goa in the Thirty-ninth Year of the Republic of India as follows: —

1. *Short title and commencement.* — (1) This Act may be called the Goa Registration of Tourist Trade (Amendment) Act, 1988.

(2) It shall come into force at once.

2. *Amendment of section 2.* — In section 2 of the Goa, Daman and Diu Registration of Tourist Trade Act, 1982 (Act 10 of 1982), for clause (c), the following clause shall be substituted, namely: —

“(c) ‘dealer’ means a person carrying on in a tourist area the business of selling any notified articles, whether wholesale or retail, and whose stocks/turnover of the said notified articles exceeds 50% of their total stocks/turnover, and includes his agent or employee transacting business on his behalf.”